

Shri C. D. Dehmukh : I introduce the **BILL**.

Mr. Chairman: Shri C. D. Deshmukh.

Shri C. D. Deshmukh: I beg to move:†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the **Consolidated Fund of the State of Patiala and East Punjab States Union** for the service of the financial year 1952-53, be taken into consideration."

Mr. Chairman: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the **Consolidated Fund of the State of Patiala and East Punjab States Union** for the service of the financial year 1952-53, be taken into consideration."

Shri M. S. Gurupadaswamy (Mysore): Till now the hon. the Finance Minister was in charge of only one House; he had to look after only one House. Now he has been asked, by necessity or by force of circumstances, to look after another House, the House of the Patiala and East Punjab States Union. Before I discuss certain general matters connected with PEPSU I want to dwell upon a few things which arise out of the budget. There are certain things in the White Paper which has been circulated to us which are not very clear. And I wanted to draw the attention of the Finance Minister to those particular items which are not very clear to us. It is published here that the progress of development expenditure in PEPSU commenced right from the year 1948-49 and 1950-51 and there has been continuous investment in these development projects, but the White Paper says that the Five Year Plan.....

Shri C. D. Deshmukh: Sir, May I interrupt the hon. Member? He is referring to the White Paper.

Mr. Chairman: This Bill relates to the Grants which are the subject-matter of Supplementary Demands. If the hon. Member wants to speak on the budget there will be another chance for him.

Shri M. S. Gurupadaswamy: Very well, Sir, I wanted to speak only on the budget.

Shri Nambiar (Mayuram): This is because he is wanting to finish everything relating to PEPSU today.

Mr. Chairman: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the **Consolidated Fund of the State of Patiala and East Punjab States Union** for the service of the financial year 1952-53, be taken into consideration."

The motion was adopted.

Mr. Chairman: I will now put the clauses.

Clause 2 was added to the **BILL**.

Clause 3 was added to the **BILL**.

The Schedule was added to the **BILL**.

Clause 1 was added to the **BILL**.

The Title and the Enacting Formula were added to the **BILL**.

Shri C. D. Deshmukh: I beg to move:

"That the **BILL** be passed."

Mr. Chairman: The question is:

"That the **BILL** be passed."

The motion was adopted.

DEMANDS FOR GRANTS ON ACCOUNT—PEPSU

DEMAND NO. 1—LAND REVENUE

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 14,16,900 be granted to the President, out of the **Consolidated Fund of the State of Patiala and East Punjab States Union**, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Land Revenue'."

DEMAND NO. 2—STATE EXCISE DUTIES

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 9,24,400 be granted to the President, out of the **Consolidated Fund of the State of Patiala and East Punjab States Union**, on

†Moved with the recommendations of the President.

[Mr. Chairman]

account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'State Excise Duties'."

DEMAND No. 3—STAMPS

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 21,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Stamps'."

DEMAND No. 4—FOREST

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 4,70,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Forest'."

DEMAND No. 5—REGISTRATION

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 7,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Registration'."

DEMAND No. 6—CHARGES ON ACCOUNT OF MOTOR VEHICLES ACTS.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 28,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Charges on account of Motor Vehicles Acts'."

DEMAND No. 7—OTHER TAXES AND DUTIES.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 1,31,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on

account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Other Taxes and Duties'."

DEMAND No. 8—IRRIGATION

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 14,52,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Irrigation'."

DEMAND No. 9—MINISTERS AND ADVISER.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 76,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Ministers and Adviser'."

DEMAND No. 10—STATE LEGISLATIVE ASSEMBLY.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 1,10,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'State Legislative Assembly'."

DEMAND No. 11—ELECTIONS FOR LEGISLATURES

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 84,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Elections for Legislatures'."

DEMAND No. 12—CHIEF MINISTER'S AND ADVISER'S SECRETARIAT

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 23,400 be granted to the

President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Chief Minister's and Adviser's Secretariat'."

DEMAND No. 13—HOME DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 1,72,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Home Department'."

DEMAND No. 14—FINANCE DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 1,10,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Finance Department'."

DEMAND No. 15—REVENUE DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 83,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Revenue Department'."

DEMAND No. 16—EDUCATION AND HEALTH DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 30,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Education and Health Department'."

DEMAND No. 17—DEVELOPMENT DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 31,800 be granted to the

President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Development Department'."

DEMAND No. 18—INDUSTRIES, SUPPLIES AND LABOUR DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 39,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Industries, Supplies & Labour Department'."

DEMAND No. 19—REHABILITATION DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 55,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Rehabilitation Department'."

DEMAND No. 20—LAW AND LOCAL SELF GOVERNMENT DEPARTMENT

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 65,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Law and Local Self Government Department'."

DEMAND No. 21—COMMISSIONER

Mr. Chairman : Motion is :

"That a sum not exceeding Rs. 22,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Commissioner'."

DEMAND NO. 22—DISTRICT ADMINISTRATION

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 6,04,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'District Administration'."

DEMAND NO. 23—CIVIL SUPPLIES DIRECTORATE

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 2,35,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Civil Supplies Directorate'."

DEMAND NO. 24—ADMINISTRATION OF JUSTICE

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 4,56,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Administration of Justice'."

DEMAND NO. 25—JAILS AND JUDICIAL LOCK-UPS

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 5,28,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Jails & Judicial Lock-ups'."

DEMAND NO. 26—POLICE

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 29,06,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on

account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Police'."

DEMAND NO. 27—EDUCATION

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 36,72,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Education'."

DEMAND NO. 28—MEDICAL

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 11,94,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Medical'."

DEMAND NO. 29—PUBLIC HEALTH

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 4,25,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Public Health'."

DEMAND NO. 30—AGRICULTURE

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 12,34,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Agriculture'."

DEMAND NO. 31—VETERINARY

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 2,20,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Veterinary'."

DEMAND No. 32—CO-OPERATION**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 1,85,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Co-operation'."

DEMAND No. 33—INDUSTRIES AND SUPPLIES.**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 6,28,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Industries and Supplies'."

DEMAND No. 34—MISCELLANEOUS DEPARTMENTS.**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 2,45,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Miscellaneous Departments'."

DEMAND No. 35—PUNJABI DEPARTMENT**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 97,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Punjabi Department'."

DEMAND No. 36—CIVIL WORKS**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 47,84,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Civil Works'."

DEMAND No. 37—ELECTRICITY SCHEMES—WORKING EXPENSES.**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 10,57,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Electricity Schemes—Working Expenses'."

DEMAND No. 38—CAPITAL OUTLAY ON ELECTRICITY SCHEMES (WITHIN THE REVENUE ACCOUNT).**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 87,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Electricity Schemes (within the Revenue account)'."

DEMAND No. 39—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS.**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 4,43,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND No. 40—SUPERANNUATION ALLOWANCES AND PENSIONS.**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 5,16,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Superannuation Allowances and Pensions'."

DEMAND No. 41—STATIONERY AND PRINTING.**Mr. Chairman :** Motion is :

"That a sum not exceeding Rs. 8,00,000 be granted to the

[Mr. Chairman]

President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Stationery and Printing'."

DEMAND No. 42—MISCELLANEOUS

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 3,72,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Miscellaneous'."

DEMAND No. 43—EXPENDITURE ON DISPLACED PERSONS.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 4,87,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Expenditure on displaced persons'."

DEMAND No. 44—MISCELLANEOUS ADJUSTMENTS BETWEEN CENTRAL AND STATE GOVERNMENTS

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 1,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Miscellaneous Adjustments between Central and State Governments'."

DEMAND No. 45—COMMUNITY DEVELOPMENT PROJECTS.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 4,29,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Community Development Projects'."

DEMAND No. 46—CONSTRUCTION OF IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 17,80,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Construction of Irrigation, Navigation, Embankment and Drainage Works'."

DEMAND No. 47—CAPITAL OUTLAY ON SCHEMES OF AGRICULTURAL IMPROVEMENTS AND RESEARCH.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 22,00,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on schemes of Agricultural Improvements and Research'."

DEMAND No. 48—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES—BHAKRA NANGAL PROJECT.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 55,33,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Multipurpose River Schemes—Bhakra Nangal Project'."

DEMAND No. 49—CAPITAL OUTLAY ON SCHEMES OF STATE TRADING.

Mr. Chairman : Motion is:

"That a sum not exceeding Rs. 4,28,63,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Schemes of State Trading'."

DEMAND No. 50—ADVANCES BEARING INTEREST.

Mr. Chairman: Motion is:

“That a sum not exceeding Rs. 50,03,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Advances Bearing Interest’.”

Sardar Hukam Singh (Kapurthala-Bhatinda): I want to submit one thing. I wanted to enquire from the hon. Minister whether he is not going to make any observations about the budget. One particular thing I wanted to know was whether the previous Ministry had prepared any budget at all because the budget session was drawing nearer and if they have, I want to know whether that budget is taken as it was or some departures have been made by the Government of India. At least this should be brought to our notice and to the notice of this Parliament. This is what this House expects of the hon. Finance Minister. Let him give some observations at least which might enlighten us and guide us in the discussions we are having just now.

The Minister of Finance (Shri C. D. Deshmukh): Sorry, Sir, I am not in possession of the information. I myself have made no changes.

Sardar Hukam Singh: Our difficulty is that we had not the occasion to look into the budget of the past year not to speak of this year which is placed before us. Therefore it should be much better if we were told of some of the salient features because the time given is only about 12 hours. We could not go through the whole budget during this time.

Mr. Chairman: May I suggest that since all these Demands, pertaining to the Demands in the budget, relate to a period of four months, ultimately the whole thing shall come before the House and hon. Members can discuss them then.

Sardar Hukam Singh: We will have an opportunity of discussing the whole budget when it comes in the final shape but at least this part that is being passed now.....

Mr. Chairman: I do not say that the hon. Member is not justified in putting questions. That is not my observation. My observation is that since this

matter will come up again, the entire discussion can be held up for that time.

Dr. Jaisooriya (Medak): When will this matter come up?

Mr. Chairman: When the budget is discussed.

Dr. Jaisooriya: This is only a vote on account. When will the whole budget come up approximately?

Mr. Chairman: I am told next month. There is no difference in procedure relating to vote on account in this House also. We discuss this vote on account and for 3 or 4 months a certain portion of the revenues are given to the Government to be expended. Then ultimately the budget comes and then we discuss the budget. In this case there is nothing unusual.

Sardar Hukam Singh: In that speech made by the Finance Minister, though it was not so detailed, we got everything from him.

Mr. Chairman: The hon. Minister will make his speech when the budget is presented.

Sardar Hukam Singh: Even at the time of placing this vote on account in the last session, the Finance Minister did make a speech.

Mr. Chairman: I am not sure. So far as I remember, it is not usual to make a speech at this stage. It is not usual to discuss it even at this stage because after all it is a formal matter. If 3 or 4 months' demands are granted, ultimately at the time of the budget, everything will come before us and we can make changes.

Shri U. M. Trivedi (Chittor): In this list of Demands, for purposes of three months only, how can we give a vote on account for Rs. 2,29,000 as Ministers' expenses when there are no Ministers.

Mr. Chairman: It is a provisional thing. They will not be paid.

Shri U. M. Trivedi: When we say that this amount is spent for Ministers, are we saying something quite legally and legitimately?

Mr. Chairman: The hon. Member fully knows that there are no Ministers working at present and it cannot be said this will be paid to them. They are not authorised to accept any payment. Therefore it is quite clear that this is a formal matter. If the Ministers are not there they will not be paid.

[Mr. Chairman]

Ultimately when the budget comes up, all these things will be taken into consideration.

Sardar Hukam Singh: No discussion on the Demands is being allowed.

Mr. Chairman: If the hon. Member wants to have a discussion, I have no objection. Usually there is no discussion at the time of vote on account but if hon. Members want to have a discussion, I will not stand in their way. I am not forbidding any discussions. If the hon. Member wants to raise any relevant matter, I have no objection.

Sardar Hukam Singh: You satisfy yourself that there was no discussion last year.

Mr. Chairman: I am not so sure.

Dr. Jaisoorya: When the full budget is presented next month, have we got the right to discuss this fully?

Mr. Chairman: Certainly.

Dr. Jaisoorya: By convention if a vote on account is taken now there is some.....

Mr. Chairman: Then I take it no hon. Member wants to offer any remarks. If any hon. Member wants to make any observations he is perfectly entitled to do so and I am not standing between the hon. Member and the discussion.

Sardar Hukam Singh: If the discussion is permitted, I would like to have an opportunity to say something. May I begin?

Mr. Chairman: Yes.

Sardar Hukam Singh: I wanted to know whether any changes had been made in the budget that was prepared by the Ministry that has gone out recently but that information is not available. I have tried to look into the matter myself in the time that was available to me and I find that except for one item—if I am wrong, I would be glad certainly to stand corrected—the whole budget is as was prepared by that Ministry and that one item is the amount that was provided for a University in PEPSU. People of PEPSU have been struggling hard to get their own University. Their attempts have been frustrated by the States Ministry on one ground or the other. I might submit here that we have been told that Punjab and PEPSU can have one University. Our apprehensions are that this is an attempt to spoil the real purpose that people of PEPSU have in getting a University. This is the only State where for the present Punjabi, as

a regional language, is recognised and used for administrative purposes. I am very sorry to bring to the notice of this House that this poor language has not got the treatment that any other regional language has got. So far as its recognition in the Constitution was concerned, it got it all right, as other languages. But, so far as the actual treatment that is being given to any other language in its own sphere is concerned, it is a pity that this language has been treated differently.

I may also bring to your notice that a Glossary of Constitutional terms was being prepared and every language was represented in that committee. That Glossary was finalised and I was told by a Member who was representing this language there, that this was the only language which was left out, in his opinion. The Member that was representing this language is a very distinguished Congressman, and a very, I should say, great personality in this House as well, and the President of a State Congress Committee. He was of the opinion that he had brought certain words and phrases that would very well be accommodated there; but that was not done.

Then in the neighbouring State, Punjab, some time ago, an agreement was reached and the Centre also blessed that agreement, that surely this language should have that status. That agreement was known as the Sachar formula. Even that has not been implemented, though there were objections even to that. It is not being implemented even now. This step motherly treatment towards this language has raised certain important national issues and has estranged, as hon. Members might know, the feelings of two communities in these border States. It was very necessary that the aspirations of the people of this State should have been considered. But, on one or two occasions when, as was required under the Constitution, this proposal was sent by the PEPSU Government to the States Ministry, they did not allow it to be developed and they were postponing these matters. Five lakhs of rupees were put in a fund last year and it was proposed that in this year another ten lakhs would be deposited in that fund so that a University might be built up in the future. But, I find from the Papers that that proposal is not there. My submission is, if really it is the intention of the Central Government, as has been stated on many an occasion here in this House and outside, that our regional languages have got big treasures, they

ought to be developed and they should have their proper status, it was necessary that this proposal should have been given due consideration and that amount should not have been taken out of the Budget that had been prepared. It would not create an impression among the people of PEPSU that the Centre is treating fairly these unfortunate people who have such aspirations and ideas. Even now at this stage, I bring it to the notice of the Finance Minister that he should look into the matter, redress that wrong and make up that omission.

Besides that, I want to make a few observations so far as the remarks of my hon. friend Mr. Chinaria are concerned. One objection that he had, and that has been repeated by my hon. friend the Finance Minister as well, is that the proper time for considering these expenses that are now brought in the supplementary budget was there and that the Assembly should have passed it in the November session. This criticism was also made that the Assembly rose suddenly. Mr. Chinaria repeated 3 or 4 times that this should not have been brought in this Parliament at this time. Much has been made of this incident that the Assembly, though convened for some time, rose abruptly. But, the real thing was not the fear that the party in power had in their mind when they rose, but the practical difficulty that they were experiencing at that time. The Election Tribunals, four of them, were proceeding with Election petitions. At first, the party in power had requested the Election Commission to give them one week's time so that they might hold that session of the Assembly peacefully. That was not given and the reason was justified so far as the Election Commission was concerned. The Commission observed that it was not the business of theirs and that the Tribunals were independent judicial bodies and they should not interfere. Then, the Speaker of the Assembly wrote to the Presidents of the Tribunals that they might see their way to accommodate some Members. Four Tribunals were there and about 10 or 12 Members must have been occupied each day and as has been observed by the Home Minister, there were such a large number of Election petitions. They also refused. It was not possible to continue the session and these election petitions simultaneously. That was the reason why that Assembly was at that time adjourned. There was no fear of the opposition. That had already subsided. (An Hon. Member: Question.)

Mr. Chairman: I think the hon. Member will realise that we are now

discussing a Vote on Account. Therefore, whatever might have been its relevancy on the previous occasion when the supplementary demands were there, so far as this Vote on Account is concerned, I hope he will realise that these matters are not relevant at all.

Sardar Hukam Singh: There are Ministers' expenses.

Mr. Chairman: The hon. Member knows that there are now no Ministers working. He is referring to past matters whereas this present question relates to coming months. He is referring to what happened in the past, justifying the action of a particular Ministry which is extinct now. I would request him to make such remarks as might be relevant.

Prof. D. C. Sharma (Hoshiarpur): The hon. Member had made certain observations with regard to the policy of the Punjab Government about the Punjabi language and also he has made some reference to the policy of the Punjab Government.

Mr. Chairman: If the hon. Member has made some remarks, this is not the time to raise objection. Does the hon. Member expect that these remarks are going to be expunged? He ought to have raised objection when the remarks were made.

Prof. D. C. Sharma: I beg to submit that I should be permitted to make a statement with regard to the points that have been raised by the hon. Member. I do not want them to be expunged.

Mr. Chairman: This is not the way. If the hon. Member was irrelevant, the attention of the Chair should have been called to that matter at the time when he was speaking. Now, if they were irrelevant then, to say that I should allow another hon. Member to make some observations with regard to those irrelevant matters, is going too far.

Prof. D. C. Sharma: They are not irrelevant. I want to challenge some of his statements. That is my submission.

Mr. Chairman: Some other occasion may be utilised for challenging those statements. This is not the right manner and occasion.

Sardar Hukam Singh: I only wanted to bring to your notice rule 188. There are one or two exceptions. The rule says:

"In other respects, a motion for vote on account shall be dealt with in the same way as if it were a demand for grant."

Mr. Chairman: The hon. Member is referring to matters which took place previously. He is referring to the state of things which existed and the circumstances in which the previous Ministry did not have the courage to take certain matters before the House and pass them at that time. Those things are gone. They are not relevant.

Sardar Hukam Singh: I leave it there. The other submission that I have to make so far as this Vote on Account is concerned is that the administration which is now in the hands of the Central Government or its Administrator should be run in such a way that the people in general should have confidence in that administration. The hurried steps that have been taken and are threatened to be taken without any enquiry, certainly would not create that impression.

A third thing that I would like to bring to the notice of this House is in regard to Education. Here the provision is 1,00,16,400 for the whole year. So far as Vote on Account is concerned, it is 36,72,100. It is seen that such a large sum, about 20 per cent. of the whole Budget is being spent on Education and similar amounts, if not as large as this one on Public Health and other services that are very necessary. It is a step in the right direction, and that also shows credit to the administration if really this is the budget that was prepared by them. And in other respects also when I find that other expenditures that are provided here really relate to the same thing. I feel that the expenditure now as it is before us—unless we have that occasion ultimately to criticise the various detailed items—is a budget, except the one item about the University, that I feel has been omitted, is reasonable. I feel in regard to the other items that are put here that I have no reason to object just for the present and I conclude my speech.

گھاتی جی۔ ایس۔ مسافر (امرتسر) :

سہا پتی جی ! پیہسو پر جب پردہان راج قائم کئے جانے کے متعلق یہاں پر بحث ہوئی تھی اس وقت میں اپنے خیالات کا اظہار کر چکا تھا اور آج میرا کوئی خیال بولنے کا نہیں تھا اور میں نہیں سمجھتا تھا کہ آج مجھے کچھ اور کہنے کی ضرورت یہیں آئیگی۔

لیکن کچھ ممبر صاحبان نے ایک دو باتیں ایسی آج یہاں پر کہیں ہیں کہ جن کو سن کر میرا خیال ہوا کہ ان باتوں کے متعلق مجھے بھی کچھ ضرور کہنا چاہئے۔

جہاں تک اس بات کا تعلق ہے کہ سر د ہلد وہاں پر یونائٹڈ فرنٹ پارٹی کی وزارت کو نہیں چاہتی تھی اس کی بابت کافی کہا جا چکا ہے کہ اور کوئی بات ہو تو ہو مگر یہ بات تو بالکل ہی غلط ہے کہ سرکار ہلد وہاں کانگریس کی سرکار کو ہی دیکھنا چاہتی تھی۔ کانگریس سرکار کے علاوہ کسی اور سرکار کو نہیں دیکھنا چاہتی تھی۔ سرکار ہلد کا جو بچھڑا رویہ ہے اس سے یہ بات اچھی طرح ثابت ہو جاتی ہے کہ اس کی ایسی ملشیا کبھی نہیں رہی۔ سہا پتی جی۔ آپ کو اچھی طرح معلوم ہے کہ سرکار ہلد نے ایک دفعہ پنجاب میں پردہان رول کر دیا تھا حالانکہ اس وقت وہاں پر کانگریس کی حکومت تھی۔ وجہ صرف یہ تھی کہ اس وقت کچھ وجوہات کی بنا پر کوئی اسٹیبل منسٹری کانگریس وہاں نہیں بنا سکتی تھی۔ اس لئے انہوں نے کانگریس وزارت کو توڑ کر وہاں پردہان کا راج قائم کر دیا تھا اور ایسا کرنے میں ان کا مدعا صرف یہی تھا کہ ایک اسٹیبل چھڑے۔ تو اس لئے یہ کہنا کہ پیہسو میں چونکہ غہر کانگریس وزارت تھی اس لئے اس کو

برداشت نہیں کیا گیا اور توڑا گیا
تھپک نہیں ہے اور بالکل غلط ہے۔

اصل میں پیہسو کے سلسلے میں
ایک بنیادی بات ہے جس کی وجہ
سے وہاں کچھ گڑبڑی دھکی ہے۔ کوئی
بھی بات خواہ وہ کتنی ہی اچھی ہو
جب اسے کچھ کمپوزل رنگت دے دی
جاتی ہے تو اس کی وجہ سے شک و
شکوک بڑھ جاتے ہیں۔ لوگوں میں
بے چھلی ہو جاتی ہے اور سرکاری
کرومچاری یا سرکار جو انتظام کو قائم
رکھنے کی ذمہ دار ہوتی ہے اس کے
دل میں بھی ایسے خیالات پیدا ہو
جاتے ہیں۔

مہرے بھائی مانلیہ سردار حکم سنگھ
نے ابھی ایک زیفریس دی اس میں
اگرچہ انہوں نے میرا نام نہیں لیا
لیکن ان کا اشارہ میری ہی طرف تھا۔
پنجابی زبان کے متعلق یہ تو میں
چاہونگا کہ پنجابی کی ترقی ہو۔ مگر
اس سلسلے میں یہ کہنا کہ سرکار ہند
کی طرف سے کہ پنجابی زبان کو ایگنور
کیا گیا ہے یہ بات واقعات کے خلاف
ہے اور صحیح نہیں ہے۔ جس وقت
بابو راجندر پرشاد جو اب ہمارے
پردہان ہیں جس وقت وہ گانستی
تھوائنٹ اسمبلی کے صدر تھے اس وقت
انہوں نے ایک لہنگونجز ایکسپریس
کی سنٹرل کمیٹی بنائی تھی اور
اس میں میں بھی شریک تھا اور اسی
کی طرف اشارہ مانلیہ مہمبر نے کیا

اس لئے سبھاپتی جی میں آپ کی
واقفیت کے لئے یہ بنا دینا چاہتا ہوں
کہ اس ایکسپریس کی کمیٹی میں
پیہسو کا جو بڑا کالج ہے اس کے
پرنسپل تھینا سنگھ بھی مہمبر تھے۔
اس وقت ہم نے کافی کوشش کی اور
کئی لفظ پنجابی کے ہمارے مانے گئے
اور کئی نہیں مانے گئے۔

سردار حکم سنگھ : میں مہمبر
صاحب کو یاد دلاؤں کہ مجھ سے اس
نوٹ میں جو روپڑ جا رہی تھی اور
جس میں سیٹھ جی بھی موجود تھے
کہا تھا کہ ہمارا ایک لفظ بھی نہیں
مانا گیا۔

گیانی جی اہس - مسافر : میرا
خیال ہے کہ اس سے آگے چلکر جب
میں بتاؤنگا تو سردار حکم سنگھ کو
بھی یہ بات مانلی پڑیگی کہ پنجابی
کے سلسلے میں کس طریقے سے اور
مذاسب تھلگ سے کام ہوا ہے۔ اس
کے بعد پنجابی کے لئے ایک لوکل
کمیٹی بنائی گئی تاکہ پنجابی میں
جو گانستی تھوشن بنایا جانے والا ہے
اس کا وہ ترجمہ کرے اور اسے تیار کرے۔
اس کمیٹی کے بنانے کا مطلب یہ تھا
کہ جو مشکل مشکل ترمس میں وہ
پنجابی زبان میں کس طرح بڑتی
جائیں۔ اس لوکل کمیٹی کا جتنا
کام تھا یعنی گانستی تھوشن کا پنجابی
میں ترجمہ کرنے کا سارا کام
پتھالہ کا جو پنجابی تیار تھلت ہے

[کہانی جی - ایس مسافر]

اس کے ہی سپرد کر دیا گیا تھا - سارا کام جو ترجمے کا تھا اور جو ترمس بنانے کا تھا اور جن کو کانستی تھوشن میں انکلوچ ہونا تھا وہ سارا کام ہی ان کے سپرد کر دیا گیا اور میں خود سہنگول کمیٹی کا میمبر ہونے کی وجہ سے اس لوکل کمیٹی کا میمبر تھا اور پٹیالہ کالج کے پرنسپل تیجا سنگھ کے مکان پر بیٹھ کر اور کافی دن صرف کر کے وہاں یہ چھوڑ تیار کی گئی اور پنجابی کے کانستی تھوشن کا ترجمہ کیا گیا جس میں وہ ترمس بنائے گئے -

6 P.M.

اس لئے یہ کہنا کہ پنجابی کو سنتر کی طرف سے کہیں اگور کیا جاتا ہے یا اس کے لئے کوئی الٹ طریقے اختیار رکھتے جاتے ہیں یہ غلط ہے - دراصل بات یہ ہے کہ وہاں کچھ راجلینک پارٹیاں اس قسم کے حالات کو ایکسپلائٹ کرتی ہیں جس سے لوگوں میں بے چینی بڑھتی ہے - چین نہیں آتا - مثلاً جب پیہسو میں ایلکشن ہوئے - پنجاب کا میں ذکر نہیں کرتا تو ایک پارٹی کی طرف سے یہ نعرہ تھا کہ ہمارا ایلکشن اسی بات پر ہے کہ پنجابی اسپیکرنگ صوبہ قائم کیا جائے - جو لوگ پنجابی صوبہ کے حق میں ہیں وہ ہمیں روٹ دیں اور جو ہمیں روٹ نہیں دیں گے - ہمارے مقابلے کے آدمیوں

کو دیں گے وہ ایک طرح سے پنجابی صوبہ کے خلاف کاروائی کرنے کے مرتکب ہوں گے - میں اسے ایکسپلائٹیشن اس لئے کہتا ہوں کہ جس بات پر سارا ایلکشن لڑا گیا جس بات پر سارے جھگڑے وہاں پیدا ہوئے - جس بات نے وہاں کمیونل رنگت اختیار کی - جب وہ ایلکشن ختم ہو چکا تو کانگریس حکومت بن کر ٹوٹ گئی - اس کے بعد یونائیٹڈ فرنٹ کی وزارت بننے لگی تو یونائیٹڈ فرنٹ کے لیڈر نے جو مدعی تھے اس بات کے کہ وہاں پنجابی صوبے کی بات پر ایلکشن کیا جائے - اس نے اعلان کیا کہ میں اس سوال کو چھوڑتا ہوں - پنجابی صوبے کے سوال کو میں ختم کرتا ہوں - میرے کہنے کا مطلب یہ ہے کہ صرف ایکسپلائٹ کرنے کے لئے ووٹس حاصل کرنے کے لئے پنجابی صوبے کا نام استعمال کیا گیا - اور جب وہ ایلکشن ختم ہو چکا تو خود انہوں نے اس بات کو چھوڑ دیا - اس دھنگ سے جب کام چلتا ہے تو کچھ نہ کچھ بے چینی اس میں پیدا ہو جاتی ہے - اصل کام نہیں ہوتا - اور اس قسم کے لوگوں کی ذہنیت کچھ کمیونل سی بن جاتی ہے اور لوگ اچھی بات کی بھی مخالفت کرنی شروع کر دیتے ہیں -

Shri Nambiar (Mayuram): Are we discussing the election policy or programme of the Congress or any other party now?

Mr. Chairman: It is a byproduct of the argument.

اندر سے بے چہلی دور ہو جائیگی - یہ ایک بڑی ضروری چیز ہے -

مہرے بھائی نے ایک بات کا اور ذکر کیا ہے کہ پیپسو اسمبلی کا سیشن

Mr. Chairman: I would request the hon. Member not to go into that subject. He will remember that I asked Sardar Hukam Singh also not to go into that subject, because it is the subject matter of the supplementary demands for grants. We are considering now the Vote on Account, and I would request the hon. Member not to refer to what happened in the past. He may confine himself to the Vote on Account.

گیانی جی - ایس - مسافر : پیپسو یونیورسٹی کا جو معاملہ ہے - میں سمجھتا ہوں کہ پیپسو میں بہت جاد یونیورسٹی بن جانی چاہیئے - وہاں جب پردھان راج قائم ہو گیا اس کے بعد اس بات کو کافی مشہور کیا گیا - اور اچھے اچھے سچڑوں نے مہرے کانوں تک یہ بات پہنچائی کہ وہاں پردھان راج ہوتے ہی یونیورسٹی کے معاملے کو ختم کر دیا گیا اور جو پلجیابی کا ڈپارٹمنٹ تھا اس کو بند کر دیا گیا - مگر سبھا پتی جی - آج کے اخبار میں ہی میں نے پڑھا ہے اور کل کے اخبار میں بھی چھپا تھا کہ دراصل یہ دونوں ہی باتیں غلط ہیں - پیپسو سرکار کی طرف سے تردید کی گئی ہے کہ یہ دونوں ہی باتیں غلط ہیں کہ وہاں پلجیابی کا ڈپارٹمنٹ ختم کر دیا گیا ہے یا جو وہاں کی یونیورسٹی کا سوال ہے اس کو ختم کر دیا گیا ہے - میں تو سبھا پتی جی - آپ کی وساطت سے بڑے زور سے یہ بات عرض کروں گا کہ یونیورسٹی کا جو معاملہ ہے وہ کوئی کمپوزل معاملہ نہیں ہے - اس کو کسی بھی تھلگ سے اس طرح پر نہ لیا جائے - ہماری سرکار جتنی جلدی پیپسو میں یونیورسٹی قائم کر دے گی اتنا ہی وہ اس غلط فہمی کو دور کرنے کا کارن ہوگا اور لوگوں کے

گیانی جی - ایس - مسافر : سبھا پتی جی ! اگر آپ سمجھتے ہیں کہ اس کے متعلق ذکر کرنے کی کوئی ضرورت نہیں تو میں اپنی بات کو یہاں ہی ختم کرتا ہوں اور آپ کا شکریہ ادا کرتا ہوں کہ آپ نے مجھے پلجیابی زبان کے متعلق خیال ظاہر کرنے کا موقع دیا -

(English translation of the above speech)

Giani G. S. Musafir (Amritsar): Sir, I had already expressed my views at the time when there was a debate on the question of establishing President's rule in Pepsu, and so I did not want to say anything nor did I feel the necessity for it today, but since some hon. Members have spoken something, I am compelled to speak out my mind on the occasion.

Much has been said about the fact that the Government of India never wanted a Cabinet of United Front Party in Pepsu. There may be other things but that is a matter altogether different. This, however, is absolutely incorrect that Government of India wanted to establish there a Congress Government only and not any other Government. The attitude of the Government in the past shows that they never wanted such a thing. Sir, you

[Giani G. S. Musafir]

are well aware that the Government once established President's rule in Punjab although there was Congress Government at that time. The one reason for that was that the Congress Government could not for certain reasons form a stable ministry there and consequently the Congress Ministry was dissolved and President's rule was established. The motive behind all that was to form a stable ministry. It is, therefore, absolutely incorrect to say that the Pepsu Ministry was not tolerated as it was a non-Congress one.

The truth is that because of a certain fundamental reason there is always some disturbance in Pepsu. Any basis, whatever that be, if given a communal colouring, aggravates doubts and suspicion. As a result of it people are at unrest and doubts crop up in the minds of government employees or that Government which is responsible for the administration there.

My colleague hon. Sardar Hukam Singh made a reference just now. His reference was directed towards me although he did not mention my name. I have every desire to see the Punjabi language flourish, but it would be absolutely untrue and improper to say that Government of India have ignored the language and done nothing in this direction. The hon. Member referred to the days when our President Dr. Rajendra Prasad, who was the President of Constituent Assembly at that time, had formed the language Experts Central Committee of which I too was a member. Sir, I would like to add for your information that Shri Teja Singh the Principal of the degree college in Pepsu was also a member. We exerted much on that occasion with the result that some words of Punjabi were approved and incorporated while others were disapproved.

Sardar Hukam Singh (Kapurthala-Bhatinda): I would like to remind the hon. Member of that occasion when we in the company of Seth Ji were going by car to Rupar, where on the way he told us that no word was approved.

Giani G. S. Musafir: Let me proceed further and then, I think, Sardar Hukam Singh shall agree that the Government did a suitable work in connection with Punjabi. After that a Local Committee for Punjabi was formed so that the Constitution to be made would be rendered into Punjabi. The aim behind the formation of the Committee was to find Punjabi equivalents for difficult forms and the way to use them. The function of the said Local Committee, which was to render

the Constitution into Punjabi, was entirely entrusted to the Punjabi Department of Patiala College. They had to translate and had also to coin terms which would be included in the Constitution. Being a member of the Central Committee I was a member of the Local Committee as well. We had our sittings at the residence of Shri Teja Singh, Principal of Patiala College, and thereafter spending many a day the translation of the Constitution was prepared in Punjabi and the terms were coined. It is, therefore, incorrect to say, that the Centre is ignoring Punjabi or adopting some reverse means for its propagation. The fact is that some political parties there are exploiting the situation in such a way that people lose peace of mind and feel restless about the question of language. Take, for instance, the elections in Pepsu—I do not mention Punjab. There was a party which raised its slogan that the election would only be held if a Punjabi-speaking province was created. They pleaded that people favouring the formation of a Punjabi province should vote for them and said further that those who voted for the candidates in opposition would be blamed for having acted against the formation of a Punjabi province. I call it an act of exploitation because after the election when the political differences and the communal disturbances were over, the Congress Government was formed and then dissolved. Consequently, the United Front Ministry came into being, and their leader who claimed to have an election on the issue of a Punjabi province announced that he dropped the question of the creation of a Punjabi province. I mean to say that the situation was exploited and votes were won simply in the name of Punjab province; and when the election was over, the question was dropped. There is bound to be some unrest if things move on like that. The original work is ignored and a sort of communal mentality develops in such a type of people with the result that they start opposing even a good suggestion.

Shri Nambiar: Are we discussing the election policy or programme of the Congress or any other party now?

Mr. Chairman: It is a byproduct of the argument.

Giani G. S. Musafir: I feel, a university should spring up soon in Pepsu. Many a gentleman there in Pepsu came to me when President's rule was established and told me that the question of

establishing a university was dropped and the Punjabi department was closed. Sir, I have, nevertheless, read in today's newspaper, and the news was published in yesterday's paper also that both the things were incorrect. Pepsu Government have contradicted the rumours and say that neither the department has been closed nor the question of university is dropped. Sir, through you I would like to say emphatically that the matter of University is not any communal matter; and should not, as such, be taken in this light. The earlier our Government establish a University in Pepsu, the sooner the misunderstanding will be over, and the restlessness in the minds of people will vanish. This is the most important step to be taken by the Government.

My colleague mentioned also that the Session of Pepsu Assembly.....

Mr. Chairman: I would request the hon. member not to go into that subject. He will remember that I asked Sardar Hukam Singh also not to go into that subject, because it is not the subject matter of the supplementary demands for grants. We are considering now the vote on account, and I would request the hon. Member not to refer to what happened in the past. He may confine himself to the vote on account.

Giani G. S. Musafir: Sir, if you feel that there is no necessity of mentioning anything about it, I shall close then. I thank you for the opportunity you gave me to express my views about Punjabi language.

Several Hon. Members rose—

Mr. Chairman: I find that there are many Members who wish to take part in this discussion. But as I suggested previously, it is very unusual to have a long argument at this stage. It is a very formal matter, and I would request hon. Members to exercise restraint. The Budget for 1953-54 will come again before the House, and hon. Members may utilise that occasion to make their remarks. May I take it then that no hon. Member is.....

Shri U. M. Trivedi: I will take only five minutes, Sir.

Mr. Chairman: Mr. Bahadur Singh.

Several Hon. Members rose—

Shri U. M. Trivedi: I want to make some pertinent remarks on this question.

श्री बहादुर सिंह (फिरोजपुर-लुधियाना—रक्षित—अनुसूचित जातियाँ): सभापति जी, ज्ञानी गुरुमुख सिंह मुसाफिर ने कहा है कि केन्द्रीय सरकार की कोई नियत नहीं है कि पेप्सू में कांग्रेस को पावर में लाया जाय। मैं दो मिनट में कहता हूँ कि जो एडमिनिस्ट्रेटर साहब वहाँ गये हैं उन्होंने कांग्रेस को मजबूत करने के लिये सिर्फ डेढ़ दिन में क्या कुछ नहीं किया। वह १० मार्च को पहुँचते हैं, १२ मार्च को सुबह ही कुछ ट्रान्सफर हो जाते हैं और कुछ लोगों को फोर्ड्स लीव पर भेज दिया जाता है, कुछ लोगों को निकाल दिया जाता है। ऐसे आदमी को, जिस के खिलाफ एन्क्वायरीज पेंडिंग हैं और जिस के खिलाफ करप्शन का मुकदमा है, डी० सी० बना दिया जाता है। डेढ़ दिन में किस तरह से उन को पता चल जाता है कि कौन लोग खराब ह।

इस के पीछे एक चीज है जिस को समझन की जरूरत है, अगर समझने की कोशिश की जाय।

एक आश्चर्यजनक तथ्य : समझ ही तो नहीं है।

श्री बहादुर सिंह: समझ आती है सोचने से। वह चीज यह है कि सारी स्कीम सेन्टर में तैयार की गई थी कि फलां फलां लोगों को निकाल दिया जायगा। उस के बाद ही पोजीशन कन्सालिडेट हो सकेगी। और तब ही एलेक्शन करवाये जायेंगे। वना वह आदमी जो १० मार्च को जाता है उस को १२ मार्च की सुबह किस तरह से पता चल जाता है कि यह लोग खराब हैं और उन की जगह किस को रखना चाहिये। ऐसे शस्त्र को, जिस के खिलाफ एन्क्वायरीज पेंडिंग हैं, डी० सी० बना दिया जाता है। वह शस्त्र दामोदर दास है जिस को डी० सी० बना दिया गया है और इसी तरह से कुछ को दूसरी जगह भेज दिया जाता

[श्री बहादुर सिंह]

हैं और कुछ को दूसरी जगह से तीसरी जगह भेज दिया जाता है। तो कैसे कहा जाय कि केन्द्रीय सरकार की यह स्कीम तैयार नहीं थी कि कांग्रेस को कन्सालिडेट करना है, ऐसे लोगों को ऐसी पोजीशन में रखना है जो कि एलेक्शन के वक्त उन को कामयाब बना सकें, क्योंकि पहले एलेक्शन में जो कुछ हुआ है वह कांग्रेसी भाई जानते हैं, कहने की जरूरत नहीं है, और वह वसा कर के ही कामयाब होंगे। क्योंकि उन को पता है कि कामयाबी कैसे नहीं हो सकती। नालागढ़ में लोगों ने बता दिया है कि कांग्रेस वालों की सिक्वोरिटी फारफीट हो सकती है। जो एलेक्शन १५ तारीख को होने वाला था उस को विदग्धा कर लिया था। उन को खुद यह मालूम है कि वह जीत नहीं सकते। जीतने का यही तरीका है कि कुछ अफसरों को ऐसे मुकामों पर रख दिया जाय जहां वह बक्स वगैरह तोड़ सकें और कांग्रेस की पोजीशन कन्सालिडेट कर सकें। इस लिये मैं ज्ञानी जी से कहता हूं कि अगर कांग्रेस को मजबूत करने की नियत नहीं है तो आखिर डेढ़ ही दिन में यह सब क्या हो गया।

इन अल्फाज के साथ मैं बैठ जाता हूँ।

श्री चिनारिया (महेन्द्रगढ़) : मैं पहले तो वोट आन ऐकाउन्ट्स पर कुछ कहना चाहता हूँ।

कुछ माननीय सदस्य : हिन्दी में नहीं अंग्रेजी में बोलिये।

कुछ और माननीय सदस्य : नहीं नहीं हिन्दी में ही बोलिये।

श्री चिनारिया : अंग्रेजी थोड़े दिन प्रैक्टिस करने के बाद बोलूंगा, अभी तो हिन्दी में ही बोलने दीजिये।

तो हमारे सरदार साहब ने कहा कि पंजाबी युनिवर्सिटी का एक आइटम था जो यहां आने के बाद निकाल दिया गया। मैं तो कहता हूँ कि केन्द्रीय सरकार ने बड़ी अक्लमंदी की जो इस को निकाल दिया। पेप्सू एक अजीब हालत में बन गया; इसकी आबादी यू० पी० के एक ज़िले के बराबर भी नहीं है। यू० पी० के एक ज़िले की आबादी ४२ लाख है और यह ३५ लाख आबादी की जगह, उस में युनिवर्सिटी बनाई जाये। क्या अजीब बात है? यह पेप्सू कायम रह नहीं सकता है, चाहे पंजाब में मिल जाये या राजस्थान में टुकड़े टुकड़े हो कर मिल जाय, लेकिन यह रहने वाली चीज़ नहीं है। सर कहां, पैर कहां, धड़ कहीं; कहां महेन्द्रगढ़ और कहां नालागढ़, कपूरथला। क्या यह चीज़ चलने वाली है? फिर जिस का एक तिहाई हिस्सा ऐसा जिस का पंजाबी से कोई ताल्लुक नहीं। मैं उस एरिया से आता हूँ जिसको हिन्दी स्पीकिंग कहते हैं, उस जगह हिन्दी बोली जाती है। कंडा घाट और नालागढ़ भी ऐसे ही हैं जिस की आबादी एक तिहाई सारी आबादी की है, उस का पंजाबी से कोई ताल्लुक नहीं।

खैर मुझे पंजाबी से कोई बैर नहीं है। मैं कहता कि पंजाबी क्या ऐसी जवान है। अगर है तो क्या कोई ऐसा सूत्रा है जहां कि अपनी जवान के लिये एक डिपार्टमेंट रखा गया हो। यह पेप्सू है जहां कि पंजाबी डिपार्टमेंट रखा है। यह इसलिये कि आज उनको एक जवान गइनी है। नार्थ इंडिया की जो भी जवानें हैं वह देवनागरी से मिलती

जुलती हैं। गुरुमुखी और देवनागरी में इतना ही फ़र्क है जितना कि मुंडी और लुंडी महाजनी राजस्थानी में फ़र्क है। यह एक ही चीज़ है। यों तो दस बारह मील के बाद थोड़ी थोड़ी ज़बान बदल जाती है। और ऐक्सेन्ट बदल जाता है। मैं आपको एक फिकरा कहता हूँ। पंजाबी में कहते हैं 'की करदे हो'।

Mr. Chairman: May I request the hon. Member not to broaden the issue? The issue is not Punjabi vs. Hindi or Punjabi vs. Urdu. The only point made was that there was no provision for a University. To that aspect, the hon. Member may address himself, but to treat the entire discussion as between Hindi and Punjabi is not proper.

श्री चिन्नारिया : खैर मैं इसको छोड़ता हूँ।

گھانی جی - ایس - مسافر - پیپسو
یونیورسٹی کا یہ مطلب تو نہیں ہے
کہ وہاں صرف پنجابی ہی پڑھائی
جائے گی - وہاں تو ساری ضروری زبانیں
پڑھائی جائیں گی۔

[**Giani G. S. Musafir:** Pepsu University does not imply that only Punjabi would be taught there. All languages will be taught there]

श्री चिन्नारिया : मैं तो इसको इस नुक्ते निगाह से देखना चाहता हूँ कि एक ज़िले जितनी रियासत के लिये यूनीवर्सिटी के क्या मानी हैं।

एक दो और बातें मेरे दोस्त ने कह दीं। पिछली बातें जब कही जाती हैं तो खटकती हैं और जवाब देने का तबीयत करती हैं। कहा जाता है कि वहां एडमिनिस्ट्रेटर साहब ने यह कर दिया

वह कर दिया। मैं तो कहूंगा कि अभी तो वहां कितने ही ऐसे आदमी हैं जो बरखास्त करने के काबिल हैं। उन्होंने यह जो कुछ किया है वह तो एक अच्छा कदम उठाया है। यह तो नशतर है। यह वहां के हालात को ठीक करेगा। वहां तो यह हाल है कि जीना मुहाल है। उनके लिये ठीक होगा लेकिन हम से पूछिये जो कि वहां रहते हैं। वहां का कोई आज खयाल नहीं किया जाता। वहां कोई नहर नहीं है, न सड़क है। और न किसी और बात का खयाल है। अभी तो एक ही जगह नशतर लगा है। इस पेसू के अन्दर तो इतना पीप भरा हुआ है कि इसमें जगह जगह चीरे देने पड़ेंगे। यह तो पहला चीरा है। इसमें इतना दर्द क्यों होता है। राजपमुख से चपरसी तक जहरत है जगह जगह नशतर देने की जहां भी खराबी हो।

एक माननीय सदस्य : तलवार बजाइये।

श्री चिन्नारिया : हम तो अहिंसात्मक हैं इसलिये नशतर ही ठीक है।

अभी तो बजट आगे आ रहा है और बातें कहने का आगे मौका मिलेगा। मुझे एक बात यही कहनी थी।

श्री० रणबीर सिंह (रोहतक) : सभापति महोदय, सरदार हुकम सिंह जी ने यह गिला किया है कि केन्द्रीय हुकूमत पंजाबी के साथ जैसा व्यवहार करना चाहिये वैसा नहीं कर रही है। मैं भी उनसे कहना चाहता हूँ कि वह अपने गरेबों में मुंह डाल कर देखें कि उनकी पार्टी की सरकार ने क्या किया है। हिन्दी आज हिन्दुस्तान की मातृभाषा है और जितनी भाषायें हैं वे रोजनल भाषायें हैं।

[श्री० रणवीर सिंह]

पैप्सू को दो हिस्सों में बांटा जा सकता है। पैप्सू के अन्दर एक बहुत बड़ी तादाद है जो हिन्दी बोलती है और हिन्दी समझती है। लेकिन आप पैप्सू में चले जाइये। वहां दफ्तरों के नाम आपको हिन्दी में या अंग्रेजी में लिखे नहीं मिलेंगे, सिर्फ गुरुमुखी में लिखे मिलेंगे। क्या मातृभाषा के साथ इस तरह का सलूक करना चाहिये? और फिर वह यह गिला करते हैं। इसी बात से जाहिर हो जाता है कि यह गिला कहां तक जायज़ है।

मूझे एक और अर्ज करनी है। वैसे ज्यादा बहस तो बजट के वक्त होगी लेकिन चन्द चीजों में इस वक्त कहना चाहता हूँ। वहां जो खराबियां थीं उन की वजह से कांस्टीट्यूशन ससपेंड किया गया है। और आज पार्लियामेंट के हाथ में पैप्सू का राज्य आया है। हमारी बहुत गालों से यह बदकिस्मती थी कि जो पैप्सू का हिन्दी स्पीकिंग एरिया है उसको एक कालोनी के तौर पर ट्रीट किया जा रहा था। जिस तरह से एक हुक्मरां एक कालोनी के साथ बरताव करता है उसी तरह हिन्दी स्पीकिंग एरिया के साथ किया जाता था। यह बात ज़रूर है कि इस एरिया में से जिन लोगों को पसन्द किया गया उनको अपनी मिनिस्ट्री को मज़बूत करने के लिये ले लिया गया था। लोगों को यह गिला था कि पहले १३ मेम्बर बदले उन में से नौ मेम्बरों को ओहदे दिये गये। इसके इलावा हिन्दी स्पीकिंग एरिया वालों के साथ ठीक बरताव नहीं किया गया। अब चूंकि इस्तिफ़ारात पार्लियामेंट के हाथ में आये हैं मैं इस तरफ ध्यान दिलाना चाहता हूँ।

मैं आप के द्वारा एक और अर्ज करना चाहता हूँ। इलेक्शन ट्राइबुनल का जो

फसला हुआ उसके अन्दर भी एक बात दर्ज है कि पता नहीं किस वजह पर दरखवास्तें रद्द की गयीं। दूसरे मामलों में लोगों ने कुछ रियायतें कीं। मैं अर्ज करूंगा कि पैप्सू के लिये रियायत करना कोई नयी चीज़ नहीं है। वहां के ऐडमिनिस्ट्रेशन को अगर बेहद बरजे का करण्ट कहा जाय तो गलत नहीं होगा। रिस्तेदारों का तांता फंसा हुआ है। मेरा ख्याल है कि अगर देखा जाये तो एक एक आदमी के आठ आठ जिलों में रिस्तेदार मिल जायेंगे। तो जो पैप्सू का राज्य है वह रिस्तेदारी का सौदा है। अब इसको रिस्तेदारी का मामला न रहने दिया जाय।

मैं ज्यादा उस तरफ नहीं जाना चाहता लेकिन सरदार हुकम सिंह जी ने जो कहा उनका जवाब देने के ताते मैं एक मिनट लेना चाहता हूँ। उनको जो ख्याल है कि जो सप्लीमेंटरी ग्रांट हैं वह इलेक्शन ट्राइबुनल की जिना पर नहीं पास की गयीं यह गलत है। वह वहां पर हाज़िर नहीं थे।

Sardar Hukam Singh: Is it relevant, Sir?

श्री० रणवीर सिंह : जिस रोज असेम्बली में सेशन को एक दम से ऐडजर्न किया गया उसकी वजह दूसरी थी। किस्सा यह था कि एक क्लज के डिसकशन में एक मेम्बर ने एक दूसरे मेम्बर के खिलाफ ऐतराज किया और कुंवर दीप सिंह के बारे में यह डर हुआ कि यह बदल जायगा और पांच मिनट के अन्दर हाउस उठ कर चला गया। इस वजह से वहां डिमांड पास नहीं हुई। इलेक्शन ट्राइबुनल की वजह से नहीं। ट्राइबुनल के सामने तो कांग्रेस के भी केस थे और यूनाइटेड फ्रंट के भी थे। मैं उस तरफ और ज्यादा नहीं जाना चाहता।

[Mr. DEPUTY-SPEAKER in the Chair]

दूसरे मेरे साथी सरदार बहादुर सिंह ने एक बात कही। वह भूल गये कि तजर्बा भी दुनियां में एक बड़ी अच्छी चीज होती है। जिस के लिये वह प्लीड करना चाहते थे उसके खिलाफ कह गये। इसका इनडाइरेक्ट इनफरेंस यह है कि वहां खराबी थी। मैं किसी अफसर के खिलाफ या हक में कुछ नहीं कहना चाहता। लेकिन मैं एक बात आपके जरिये अर्ज करना चाहता हूँ कि वहां पर जो यह फेवरिटिज्म और करप्शन है यह बहुत बढ़ा हुआ है। इसका स्थाल रखा जाय।

Shri U. M. Trivedi: I would like to have some two minutes to speak on this.

Mr. Deputy-Speaker: How many minutes?

Shri U. M. Trivedi: Five minutes, Sir.

This is the first time that President's rule has been established in a Part B State. What puzzles most of us about these Part B States is that all these Part B States have been formed by union of the various Indian States that existed before, just as this State was formed from the various States of Patiala, Kapurthala, Nabha, Malerkotla etc., similarly all over India wherever these Part B States have been formed they have been formed by the amalgamation of the various States. All these States had their full administrations running. They had their High Courts, they had their Police, they had their Army etc. Everything was there and nobody used to contribute a farthing to these rulers of these States and these States were running as solvent States, without any deficit finance. How is it that today, when all these are amalgamated, and all the various expenses have gone away, all the various duplications, triplications and quadruplications, all these expenditures whatever was being done on the various Defence departments and the heads of Departments have disappeared, what has happened that these States have become deficit? Why? This is the first time that our Finance Minister, the Union Finance Minister has to probe into this affair. I will request him to direct his attention to this state of affairs. What is now happening? Why is it that deficit financing is introduced in this State also? I would again request him to go into it. Why have this fiction of entering in a

Budget all those items which are not likely to be incurred at all? I draw his pertinent attention to Demands Nos. 9 to 12. The demands refer to Ministers, State Legislative Assembly, Elections for Legislature, Chief Minister's and Adviser's Secretariat etc. Are we expecting to incur all this for which the provision has been made? These papers had already been printed and they have been shoved in. That is the whole thing. I will ask the Finance Minister just to apply his mind to this. We want, as a matter of fact, that every particular item should be studied so that people who are not biased in any manner, one way or the other who come to this Parliament may see whether the expenditure that we are going to incur is properly incurred or not and whether our officers do really apply their minds to the things that are presented to us. I would, therefore, request that this aspect of the case may also be looked into by him and we should not have any sort of fiction in the Budget.

लाला अश्विन राम (हिसार) : माननीय अध्यक्ष जी मैं इस डिबेट में कुछ ज्यादा नहीं कहना चाहता, लेकिन एक आध बात का जवाब देना चाहता हूँ जो हमारे सरदार हुकम सिंहजी ने कहीं। मैं आम तौर पर उन की बातों का बहुत ऐतबार करता हूँ, लेकिन उन्होंने आज जो एक बात कही तो मैं सोचता हूँ कि यह कहां तक ठीक है। उन्होंने यह बात कही कि सेंट्रल गवर्नमेंट का इरादा यह था कि वहां पर कांग्रेस गवर्नमेंट कायम हो जाय। मैं सोचता हूँ कि यह बात कहां तक ठीक है। फर्ज किया जाय कि अगर वहां कांग्रेस गवर्नमेंट कायम भी हो तो आप देखिये कि वहां कैसी हालत है, राजप्रमुख के मुताल्लिक वहां तरह तरह की बातें होती हैं। आप यह बात भी जानते हैं कि इस समय देश में राजप्रमुख के मुताल्लिक कैसा वायुमंडल बना हुआ है। पेप्सू के राजप्रमुख और दूसरे राजप्रमुखों के बारे में देश में इस वक्त इतना वायुमंडल है कि अगर वहां कांग्रेस गवर्नमेंट करनी होती तो वहां बहुत आसान था। पटियाला में आल पार्टीज कानफरेंस हुई जिस के अन्दर कांग्रेस

[लाला अचिन्त राम]

के क्या कम्युनिस्ट के क्या और अकाली भी शामिल हुए। उन्होंने सब ने इस बात की मांग की कि राजप्रमुख को हटाया जाय। अगर सेंट्रल गवर्नमेंट का यह इरादा होता कि वहां पर कांग्रेसी गवर्नमेंट कायम की जाय तो मैं समझता हूँ कि आसान काम था कि राजप्रमुख को छुट्टी दे दी जाती। लेकिन मैं देखता हूँ कि सेंट्रल गवर्नमेंट ने बड़ी निहायत अक्लबन्दी से काम लिया और राजप्रमुख को नहीं छोड़ा। बजट को देखने पर मुझे खुशी हुई कि राजप्रमुख वैसे के वैसे बहाल हैं। उन की तनख्वाह, पेंशन, सब चीजें वैसे की वैसे बहाल हैं। मैं सच कहता हूँ कि इस बात को देख कर मुझे खुशी हुई। तो ऐसी बात देखते हुए यह कहना कि सेंट्रल गवर्नमेंट का यह इरादा था कि राजप्रमुख को हटाया जाय या वहां पर कांग्रेसी गवर्नमेंट कायम की जाय मैं समझता हूँ कि इस से जरा मुझे कुछ सचाई मालूम नहीं होती।

अब आप दूसरी बात लीजिये। आप को पता है कि अभी पेंसू प्रदेश कांग्रेस कमेटी ने एक प्रस्ताव पास किया कि पेंसू को पंजाब के साथ मिला दिया जाय और पंजाब प्रदेश कांग्रेस कमेटी ने एक प्रस्ताव पास किया कि हम को पेंसू के साथ मिला दिया जाय। दोनों ही प्रदेश कांग्रेस कमेटियों के प्रस्ताव हैं। तो आज सेंट्रल गवर्नमेंट के लिये यह कहना बड़ा आसान था कि भाई पेंसू के अन्दर गड़बड़ है इसलिये इस को पंजाब के साथ मिला दिया जाय। यह मामूली बात थी। लेकिन जो हमारी सेंट्रल गवर्नमेंट की हाई कमांड है, उस को देखिये कि उस का क्या शबैया है। उन्होंने दोनों को मिला देने की डिमांड को टर्न डाउन कर दिया। तो मैं सरदार हुसम सिंह जी से कहूंगा कि अगर

इरादा ऐसा ही होता तो राजप्रमुख के मुताल्लिक या पेंसू को अमालगैमेट करने के मुताल्लिक जैसा मसाला मिल रहा था उससे यह हाई कमांड के लिये आसान काम था। मैं नहीं कहता कि आप बिल्कुल गलत हैं। लेकिन यह बात कि सेंट्रल गवर्नमेंट इस बात पर तुली हुई है कि वहां कांग्रेस गवर्नमेंट बन जाय; मैं समझता हूँ कि ऐसे हालात थे कि जिन को देखते हुए यह आसानी से कर सकती थी लेकिन उन्होंने ऐसा करने से इन्कार कर दिया। तो उन के रिफ्यूजल से मुझे बड़ी खुशी हुई।

हमारे होम मिनिस्टर साहब, डाक्टर काटजू साहब ने वहां काउन्सिल आफ स्टेट में ब्यान दिया कि हमें इस बात से ग़रज़ नहीं है कि कौन पार्टी पावर में आये। हमें इस बात से ग़रज़ है कि वहां का ऐडमिनिस्ट्रेशन ठीक हो। तो जब डाक्टर काटजू साहब ऐसी बात कहते हैं तो मैं चाहता हूँ कि आप इस पर गौर करें। मेरे ख्याल से उन के लिये यह कहना ठीक नहीं था कि वहां कांग्रेसी गवर्नमेंट कायम करना चाहते हैं। फिर आप देखिये कि वहां पेंसू में क्या हालत है। मैं जिस दिन तलबण्डी में वाकवा हुआ तो वहां भटिंडा में था। वहां खबर आई कि एक लड़की को उठा लिया गया। मैं नहीं कहता कि और जगह ला एण्ड आर्डर की हालत ठीक है। लेकिन वहां पेंसू में यह हालत थी और जब यह खबर सुनी तो आज तक मेरा दिल बैठा हुआ है कि कैसे लड़की को उठा कर ले गये और कहा कि रुपये दो तब लड़की मिलेगी। इस तरह की बात वहां होती है। जब मैं पेंसू गया और मैंने पेंसू के अन्दर ही एक जगह से दूसरी जगह जाने की कोशिश की तो मुझ से कहा गया कि वहां दिन के वक्त भी जाना सेफ नहीं है। वहां पेंसू गवर्नमेंट ने यह इन्तज़ाम कि

हुआ है कि हर ट्रक और हर बस के साथ पुलिस जाती है। तो वहां पर यह हालत थी। इसलिये यह सब देखते हुए यह कहना कि सेंट्रल गवर्नमेंट का यह इरादा है कि वहां पर कांग्रेस गवर्नमेंट कायम हो, ठीक नहीं है। मैं सरदार हुक्म सिंह साहब से अर्ज करूंगा कि आप तो बड़े इंसान पसन्द हैं, आप तो ऐसी बात कहते हुए जरा झिझकिये। इस तरह की बात कहना आप के लिये मुनासिब नहीं होगा कि अगर जरा सी बात हो तो ऐसा कहें। अगर थोड़ी सी कहीं बात है तो उस को इस तरह मंगनी-फाई मत कीजिये। जो अच्छी बातें हैं उन को भी तो कहिये।

अब बाकी रही बात पंजाबी के बारे में। मुझे बड़ी खुशी हुई जब मैं ने बजट को देखा। बजट के अन्दर पिछले साल 1952-53 में पंजाबी के लिये दो लाख रुपये खर्च किया गया और अब वहां की गवर्नमेंट ने ठीक ही किया कि बजट के अन्दर दो लाख 94 हजार या 95 हजार रुपया रखा। यह बिल्कुल मुनासिब बात थी, रीजिनल लैंग्वेज को ऐनकरेज करना। सेंट्रल गवर्नमेंट ने उस बजट को जो प्राविजन इस के लिये किया गया, उस को वैसे का वैसे ही मंजूर किया। इस वास्ते यह कहना कि सेंट्रल गवर्नमेंट की कोई कांग्रेस के हक में पालिसी है या पंजाबी को डिसकरेज करने की पालिसी है, मैं समझता हूँ कि मुनासिब नहीं है। यूनिवर्सिटी के मुतालिक तो ज्ञानी जी ने कह ही दिया है। वहां यूनिवर्सिटी कायम हो उस में सभी बातें होंगी।

इस वास्ते मेरी दरखास्त है कि आप जो सेंट्रल गवर्नमेंट को एक्यूज कर रहे हैं यह ठीक बात नहीं है और वह गुनाहगार नहीं हैं। यह वाकई बहुत फ़ख़ की बात है कि इतना मसाला होते हुए भी भारत सरकार पेंसू के मामले में निष्पक्षता से काम ले रही है

और पंजाबी के बारे में उसका एटीच्यूड खुद अपनी मिसाल है।

अभी जो वाइट पेपर पेश किया गया उसके अन्दर यह कहा गया और यह माना गया है कि पेंसू के अन्दर पिछले साल शराब बहुत बड़ी मात्रा में इस्तेमाल हुई और जो डेफ़िसिट है उस डेफ़िसिट को शराब की आमदनी से पूरा किया गया है। मैं समझता हूँ कि यह बड़े दुःख और अफ़सोस की बात है कि वहां पर शराब का इस कदर इस्तेमाल हुआ। प्रेसीडेंट्स कूल जो वहां पेंसू में कायम किया गया है उसकी कामयाबी इसी से नापी जा सकेगी कि आप वहां पर कहां तक फ़ेयर इलेक्शन्स करवा सकते हैं, कहां तक अमनोअमान कायम रख सकते हैं और शराब जो वहां इस्तेमाल हो रही थी उस में किस कदर कमी आप कर पाये हैं। इन चीजों पर प्रेसीडेंट्स कूल की कामयाबी जानी जा सकेगी और मैं आपसे कहना चाहता हूँ कि आज वहां पर लोग शराब के कारण पागल हो रहे हैं। जब तक आप वहां पर शराब बन्द नहीं करेंगे, तब तक कैसे वहां पर इलेक्शन्स फ़ेयर और ठीक तौर से होंगे और ला एन्ड आर्डर कैसे कायम होगा। जब तक वहां पर लाखों रुपये की शराब इस्तेमाल होती रहेगी, तब तक मैं समझता हूँ कि आपको कामयाबी हासिल नहीं होगी और मैं आपको विश्वास दिलाना चाहता हूँ कि भारत सरकार की नीयत बिल्कुल साफ़ है और यह कहना कि पेंसू में प्रेसीडेंट्स कूल कांग्रेस के हक में उठाया है बिल्कुल गलत है और सरकार के साथ नाइंसाफी करना है। भारत सरकार ने तो अपना फ़र्ज अदा किया है और वह देखना चाहती है कि वहां पर इलेक्शन्स फ़ेयर हों और वहां पर ला एन्ड आर्डर कायम हो। मैं अपनी सरकार से दुबारा अपील

[लाला अचिन्त राम]

करता हूँ कि वह फौरन वहाँ पर शराब को बन्द करने का इन्तज़ाम करे, क्योंकि जब तक शराब चलती रहेगी तब तक राहबन्दी, डकैती और लूटमार होती रहेगी और औरतें उठाई जाती रहेंगी। बजट के अन्दर एक पाई भी इस काम को अंजाम देने के लिये नहीं रखी गई है। मैं कहूँगा कि जहाँ आप ने इतना खर्चा रखा है, वहाँ इस शराबबन्दी का प्रोपेगन्डा करने के लिये पाँच, सात लाख रुपये का प्राविजन जरूर रखिये ताकि इस ६ या ९ महीने के प्रेसीडेंट्स कूल के अर्से में आप प्राहिबिशन कर सकें और वहाँ पर इलेक्शन ठीक तौर से करा सकें। हमारे सरदार हुक्म सिंह दावा करते हैं कि इस वक्त पेप्सू में उन की मेजारिटी है। मैं इसको इस वक्त कंटेस्ट नहीं करना चाहता लेकिन मैं उन से कहूँगा कि यह बात तो उनके हक में ही हुई है कि ऐसा इन्तज़ाम किया जा रहा है ताकि इलेक्शन्स ठीक तौर पर हो सकें और यह तो उसी तरह है जैसे कोई आदमी अपने हाथ से खुजली करता हो और कोई डाक्टर उसको रोकने के लिये उसका हाथ पकड़ ले और कहे कि खुजली मत करो। वह तो उसके लिये भला ही होने वाला है क्योंकि वह चार दिन के भीतर ठीक हो जावेगा, बिल्कुल ठीक। यही बात सरदार हुक्म सिंह पर भी लागू होती है। बेकार में आप खुजली कर रहे थे—किसी को मिनिस्टर बनाया जा रहा था और किसी को हटाया जा रहा था। होम मिनिस्टर ने प्रेसीडेंट्स कूल कायम करके आप को खुजली करने से रोक दिया है और आप को मौका दिया है कि आपका जैसा दावा है कि पेप्सू में हमारी मेजारिटी है, तो अगले इलेक्शन में जो क्लेयर होंगे अपने दावे को सही साबित करें और मेजारिटी दिखलायें और इस तरह आप देखेंगे कि गवर्नमेंट ने

जो कुछ स्टेप उठाया है, वह आपके हक में ही है।

सरदार हुक्म सिंह : इलेक्शन कराइये तो।

लाला अचिन्त राम : शरारतें मत, इलेक्शन होगा और जरूर होगा और बदले हुए हालात में अमन चैन जब कायम हो जायेगा तब इलेक्शन कराया जायगा और उस वक्त आपको मौका होगा कि आप अपनी मेजारिटी लायें।

सरदार हुक्म सिंह : इलेक्शन कराइये तो।

Lala Achint Ram: Wait for a second, please.

Mr. Deputy-Speaker: Order, order. If the hon. Member addressed the Chair, this trouble would not have arisen.

Shri Namdhari (Fazilka-Sirsa): This is a radio talk, Sir.

लाला अचिन्त राम : मैं आपको यकीन दिलाता हूँ कि वहाँ पर इलेक्शन होगा और जरूर होगा। आप फिर मत कीजिये, इलेक्शन जल्दी ही होगा। आप अपनी कोशिश कीजिये। पहले आप वहाँ के हालात ठीक कीजिये जिससे अमनोअमान कायम हो, ला एन्ड आर्डर कायम हो, ताकि जैसा आप का दावा है आप अपनी मेजारिटी ला सकें और सूबे और देश को फायदा पहुंचे। मैं सरदार ज्ञान सिंह राड़ेवाला को या राजप्रमुख को कभी भी कम्युनलिस्ट कहने के लिये तैयार नहीं हूँ। उन्होंने तो रियासतों के मिलने के वक्त तमाम हिन्दुस्तान की रियासतों को लीड दी थी। राड़ेवाला कम्युनलिस्ट हैं, यह मैं कैसे कह सकता हूँ। उन्होंने तो सरदार पटेल का साथ दिया था। इस वास्ते आज भारत सरकार इस बात पर

भरोसा करती है कि वहाँ के हालात शीघ्र ही सुधर जायेंगे और तब जनता को मौका दिया जायगा कि वह अपनी मन पसन्द सरकार चुने। इस वास्ते में एक बार फिर आपके जरिये सरदार हुक्म सिंह से अपील करता हूँ कि वह सरकार को वहाँ पर शान्ति स्थापित करने में मदद दें।

Prof. D. C. Sharma (Hoshiarpur): Mr. Deputy-Speaker, my only excuse for taking part in this discussion is that I represent a constituency which at countless points is a neighbour to PEPSU. I may tell the House that many people from the villages in my constituency have come to me and said that conditions in PEPSU are not as good as they should be and that they are not feeling safe. I could not do anything, except to bring it to the notice of the people concerned, which I did. The step that has been taken by the Central Government is one which should be pleasant to the people of PEPSU and to the people in the villages and places in the Punjab which are contiguous to PEPSU. I can assure you that those people are very happy that they can now live in safety. I also think that PEPSU is very fortunate in getting the type of administrator that it has got, because he is known for his administrative ability, integrity and his ability to smoothen difficulties.

Shri Nambiar: Similar men can be sent everywhere—even to my State.

Prof. D. C. Sharma: Yes. He can be sent by me, not by you. You will always say something opposite to what I say.

Shri Namdhari: That is his profession.

Prof. D. C. Sharma: Anyhow, it cannot be helped. You and I sail in different boats. I was saying that the present step is going to do good both to PEPSU and to Punjab. It has been said that so many transfers have been made and so many things have been done. In the interest of efficiency of administration, these actions should have been taken, and if administrative efficiency means anything, it means expediency and swift execution of plans. I think I am not giving a secret away when I say that our Home Minister stated on the floor of this House that the Central Government are trying a new experiment in PEPSU. In America, sometimes you have a Democrat as President, and in some State you have a Republican running the Government. Similarly, such an ex-

periment is being tried by the Central Government. We were all happy that while the Central Government was a Congress Government, the PEPSU Government was a non-Congress Government. It was an experiment and we wished that Government all success, but if they did not give a good account of themselves, what can be done? The present action has been taken due to the force of circumstances and exigencies. The action cannot be called into question in any way.

My hon. friend spoke about the Punjab University. I belong to a State which is the neighbour of PEPSU. In the Punjab University we have the representatives of PEPSU. I do not make a secret of my intention when I say that we welcome the formation of a PEPSU University. Whether such a small State should have, and can afford to have a University of its own, is not my concern. It is the concern of that State. But no one will deny that if PEPSU wants to have a University, it can have it.

One hon. Member said that we were meting out a step-motherly treatment to Punjabi in the Punjab University.

I think that is not correct. Take the Punjab University. In the Punjab University we have the Department of Hindi and we have the Department of Punjabi. The Department of Hindi is run by one Reader and the Department of Punjabi is run by another Reader. Then in the Punjab University we have what you may call a Publication Bureau. In that Publication Bureau we are bringing out the history of Punjabi literature, of Punjabi grammar. We are doing all that. I do not think that can be called step-motherly treatment.

At the same time we have instituted M.A. in Punjabi and I may tell the House that whereas a student who is doing M.A. in English reads plays by Shakespeare and reads short stories by great writers, an M.A. in Punjabi reads stories and plays written by those persons who are happily alive. So far as merit is concerned, there is no comparison between Shakespeare and the other people. We want that the Punjabi language should be encouraged. Therefore M.A. in Punjabi was instituted.

Then I want to say one thing.

Mr. Deputy-Speaker: The hon. Member should allow others also to speak.

Prof. D. C. Sharma: I have been waiting all the time, listening to all these persons.

[Prof. D. C. Sharma]

Reference was made to the Sachar formula, which is in vogue. I do not say that I agree with it. But the Sachar formula is in vogue and the whole of the Punjab has been divided into two parts one Punjabi speaking area and the other Hindi speaking area. The Sachar formula is followed right from the first primary class up to the 10th high school class and I do not think anything unfair has been done. But whereas my hon. friends say that Punjabi has been treated in a step-motherly fashion in Punjab, I would say that the boot is on the other leg. It is not the Punjabi language that has been treated in a step-motherly fashion, but it is the Hindi which was treated in a step-motherly fashion in PEPSU.

I am a teacher; therefore school masters and students come to me with their grievances. I was told that there were some schools which were not recognised or given grants, because they said that they wanted to teach their students in Hindi. I would like to give the names of those schools, but it will not do good to anybody. They have divided PEPSU into two parts—one Hindi speaking zone and the other Punjabi speaking zone. The result was that Hindi was not given—I would not use the words step-motherly treatment—the right kind of treatment.

Pandit Thakur Das Bhargava (Gurgaon): Because it was a political formula.

Prof. D. C. Sharma: If Sachar formula is a political formula, the formula which was applied in PEPSU was worse than a political formula. I may say that Hindi was not given even its legitimate place there, or its due place. Then the division of *ilakas* of the Union was very arbitrary.

As a citizen of the Punjab, whose constituency runs into PEPSU, I welcome this and I also hope that the new administrator would introduce other reforms. He will see to it that while the interests of Punjabi are safeguarded, I would be the last man to say that Punjabi interests should be sacrificed, the interests of Hindi are not neglected and Hindi is given its due place, when the PEPSU University is formed, if it is formed some day—it is their own look out—it should be seen that both the divisions of PEPSU, the Hindi-speaking and the Punjabi-speaking, receive equal, fair and just treatment.

These are the observations I want to make.

Sardar Lal Singh (Ferozepur-Ludhiana): With reference to some of the observations that have been made by some hon. Members I would like to say a few words. It has been stated that PEPSU is a very small State and perhaps a University is not justified. I think the University is fully justified, taking into consideration that it is a State by itself with a population of 35 lakhs of people. In foreign countries, States with this much population, generally have several Universities each. And in India also U.P. has got seven or eight Universities. (An hon. Member: Only four.) Well, I do not want to be interrupted, but they are more than four.

Secondly, a great deal has been said against the Punjabi language by Shree Chanaria although I am glad what my hon. friend Professor Sharma has stated in favour of the Punjabi language. It was in 1932 that the Punjab University had appointed a Commission which came to the conclusion that Punjabi was a rich language. And a few days back "*The Tribune*" in its editorial wrote that although Punjabi is a language rich in literature but even if it were not so, that could not be a reason for disowning what is our own mother language. If one can disown his mother language, he might as well disown his own mother.

Thirdly, a reference has been made to the position of law and order and administration in PEPSU. I think it is very unfair to put all the blame on the United Front Party, considering that out of five years, the Congress was in power for four years and the United Front Party was in power for one year only. And statistics have clearly shown that the law and order position has tremendously improved during last one year and that crimes have been reduced to about one-half. So I think remarks about this matter are highly uncharitable.

Fourthly, I am sorry that a great deal has been said by some speakers against the Rajpramukh. I think his personality should have been kept above all controversy. I can very well appreciate my Communist friends condemning on ideological grounds every Rajpramukh and not caring to have any one of them. I can understand or even appreciate their stand. But so far as other people are concerned, I want to say that the present Rajpramukh enjoys the confidence of both Hindus and Sikhs not only in PEPSU but in Punjab also. This is because of the most patriotic and honourable part that he played in consolidating India which was so much

appreciated by the late Sardar Patel. I think public memory could not be so short nor are we paying a tribute to the late Sardar by condemning the present Rajpramukh and throwing to wind his highest appreciation of the present Rajpramukh. I can also say that he is the greatest advocate of communal harmony in the Punjab. It is men like him who can bring about a happy atmosphere which is so badly needed in these border States of Punjab and PEPSU. And if we decry a person of that stature I think we are doing great disservice to the cause of communal harmony and happy atmosphere about the necessity of which our hon. Dr. Katju and others have spoken so much. I may also add that people respect him because of his selfless devotion to the cause of refugees. The refugees can never forget the great services that he has rendered to those lakhs and lakhs of refugees who had come there and how he received them with open arms. I had said at the outset that the personality of the Rajpramukh should not have been dragged in here, since however some uncharitable remarks were made by some speakers I thought it my duty to give expression to not only my views but the views shared by an overwhelming majority of people living in PEPSU and the Punjab.

I do not want to take more time of the House as you had fixed a five minute time limit.

श्री रघुनाथ सिंह (जिला बनारस—मध्य)

उपाध्यक्ष महोदय, इस सदन में बहस कुछ इस ढंग की हो गई है कि मालूम पड़ता है कि पेप्सू में सिखों का बाहुल्य है इस वास्ते शायद हिन्दुस्तान के और लोग उसके साथ अन्याय करना चाहते हैं। मैं बताना चाहता हूँ कि पेप्सू हिन्दुस्तान का अंग है। पेप्सू की बात हिन्दुस्तान को छोड़ कर नहीं की जा सकती। पेप्सू हमारी सीमा पर स्थित है। पेप्सू का हिन्दुस्तान में उतना ही हक है जितना कि बाकी लोगों का पेप्सू में। हमारा शासन एक लोकतंत्र के आधार पर चल रहा है। जितने लोग इस हिन्दुस्तान में पैदा हुए हैं उनका इस देश की एक एक इंच भूमि पर अधिकार है और वे उसके विषय में सोच सकते हैं और बोल सकते हैं। इस वास्ते मैं अपने भाइयों से प्रार्थना करूँगा कि वह पेप्सू के इस मामले को साम्प्रदायिकता

या जातीयता का रूप न दें। हमें भारतवर्ष को एक बनाना है। हमें एक देश की जरूरत है, एक भाषा की जरूरत है, एक नेता की जरूरत है। जब तक हम एक भाषा नहीं बनायेंगे, जब तक हम एक देश नहीं बनायेंगे और जब तक हम एक देश के रूप में सोचना शुरू नहीं करेंगे तब तक हमारी समस्याओं का हल नहीं होगा; आखिरकार जब हमें अपने देश में एक भाषा बनानी है तो उसकी धातु अरबी, फारसी से तो नहीं आवेगी। वह तो उसी अंग्रेज़ी नाम से आवेगी जिसका हमारे सिख भाई रोज प्रातःकाल स्मरण करते हैं। उसी धातु से जो भाषा बनेगी वही सारे हिन्दुस्तान की भाषा होगी। रैदास, कबीर आदि ने किस भाषा में लिखा है? सिखों के श्री गुरु ग्रन्थ साहब में कौन सी भाषा का प्रयोग किया गया है? वही भाषा हिन्दुस्तान की भाषा है और वही हिन्दुस्तान की भाषा होनी चाहिये। हमारे सामने यह सवाल नहीं है कि पेप्सू में हिन्दू ज्यादा रहते हैं या सिख ज्यादा रहते हैं। हमें यह देखना है कि वहाँ के रहने वाले हिन्दुस्तानी हैं और वे हिन्दुस्तान के अविभाज्य अंग हैं।

Shri Nambiar: Not at the cost of other languages. He says there should be only one language.

श्री रघुनाथ सिंह: एक दूसरी बात सरदार लालसिंह ने यह कही है कि ५० पी० में ६ यूनिवर्सिटियाँ हैं। अगर ३५ लाख की आबादी में एक यूनीवर्सिटी बननी है तो ५० पी० में १८ यूनीवर्सिटियाँ होनी चाहिये। और सारे हिन्दुस्तान में १०० यूनीवर्सिटियाँ होनी चाहिये। हमारी बनारस यूनीवर्सिटी सारे हिन्दुस्तान की यूनीवर्सिटी है। इसी तरह पेप्सू में जो यूनीवर्सिटी बनेगी वह सारे हिन्दुस्तान की यूनीवर्सिटी होगी। इसी वास्ते मैंने कहा कि

[श्री रघुनाथ सिंह]

अगर पेप्सू में जहाँ ३५ लाख की आबादी है, एक यूनीवर्सिटी बनाने के सिद्धान्त को मान लिया जाय तो यू० पी० में १८ यूनीवर्सिटियाँ चाहिये और सारे हिन्दुस्तान में १०० यूनीवर्सिटियाँ होनी चाहिये। मैं इस विषय को थोड़े में ही खत्म करना चाहता हूँ।

हम से कहा गया है कि हिन्दी स्कूलों में हिन्दी में शिक्षा नहीं होती। जिन स्कूलों में हिन्दी पढ़ाई जाती है, उनको ग्रांट नहीं दी जाती। यह बात अनुचित है। कोई भी भाषा जो कि हिन्दुस्तान की राष्ट्र-भाषा होने जा रही है उस भाषा का अगर कहीं अध्ययन होता है और अध्यापन होता है और उस स्कूल को ग्रांट नहीं दी जाती यह अनुचित चीज है। आप समझ लें कि हिन्दुस्तान की राष्ट्रभाषा अंग्रेजी नहीं हो सकती। हिन्दुस्तान की राष्ट्रभाषा अरबी नहीं हो सकती, फारसी नहीं हो सकती, उर्दू नहीं हो सकती। यदि हिन्दुस्तान की कोई राष्ट्र भाषा हो सकती है तो वह हिन्दी ही हो सकती है। जिन स्कूलों में हिन्दी का अध्ययन अध्यापन होता है वहाँ पर पेप्सू सरकार ने ग्रांट बन्द कर दी है। मैं फाइनेन्स मिनिस्टर साहब से अनुरोध करूँगा कि वहाँ पर ग्रांट दी जाय ताकि हिन्दुस्तानी की शिक्षा दी जा सके। इन शब्दों के साथ मैं फाइनेन्स मिनिस्टर साहब को उन्हीं जो सब बातों का ध्यान रखते हुए सुन्दर बजट बनाया है उसके लिये धन्यवाद देता हूँ।

श्री सी० डी० देशमुख : उपाध्यक्ष जी, जो मांग आपके सामने पेश है मेरी समझ में उस पर इस किस्म की बहस की जरूरत नहीं थी।

६-५५ स० पं०

Some Hon. Members: English.

Some Hon. Members: Rashtrabhasha.
Shri Nambiar: I cannot follow Hindi.

श्री सी० डी० देशमुख : बावजूद इसके लम्बी चोड़ी बहस हो चुकी है। इसलिये आज का रोज पंजाब संघ का रोज कहा जा सकता है। इस दिलचस्प बहस में बहुत से सवाल उठाये गये हैं जैसे विश्व-विद्यालय का सवाल। इसका जवाब देने का माहून मीठा आगे आवेगा, मैं ऐसी उम्मीद करता हूँ। जो बजूहात पेश की गई हैं उनमें से एक भी ऐसी नहीं है जिसकी वजह से मेरी मांग से इन्कार किया जा सके। इसलिये मैं फिर से अर्ज करना चाहता हूँ कि मेरी मांग मंजूर की जाय।

Shri N. Sreekantan Nair (Quilon cum Mavelikkara): We would like to have a translation of what the hon. Finance Minister said just now. We are also Members of this House. We would like to know what he has said. This is a very important matter.

Mr. Deputy-Speaker: I am very sorry; hon. Members must learn both languages.

Shri N. Sreekantan Nair: We have been elected by the electorate. We are here. We cannot now go and learn and come back here. (Interruption).

Mr. Deputy-Speaker: Order, order. Let there be no talk. If the Finance Minister has said something in Hindi and they are not able to understand it, they must naturally turn a deaf ear to that.

Shri N. Sreekantan Nair: We are interested in it.

Mr. Deputy-Speaker: The hon. Member cannot convert the whole House to his view. The Constitution provides both English and Hindi. They must learn both the languages.

Shri N. Sreekantan Nair: I only want a translation or a summary.

Mr. Deputy-Speaker: If it is any other language; not Hindi.

Shri Nambiar: The gist may be given.

Mr. Deputy-Speaker: Order, order.

The question is:

"That the respective sums not exceeding the amounts shown in

the third column of the Order Paper be granted to the President, on account, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, for or towards defraying the charges during the year ending on the 31st day of March, 1954, in respect of the corresponding heads of Demands Nos. 1 to 50 entered in the second column thereof."

The motion was adopted.

(The Motions for Demands for Grants on account, which were adopted by the House are reproduced below.—Ed.P.P.)

DEMAND NO. 1—LAND REVENUE

"That a sum not exceeding Rs. 14,16,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Land Revenue'."

DEMAND NO. 2—STATE EXCISE DUTIES

"That a sum not exceeding Rs. 9,24,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'State Excise Duties'."

DEMAND NO. 3—STAMPS

"That a sum not exceeding Rs. 21,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Stamps'."

DEMAND NO. 4—FOREST

"That a sum not exceeding Rs. 4,70,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Forest'."

DEMAND NO. 5—REGISTRATION

"That a sum not exceeding Rs. 7,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and

East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Registration'."

DEMAND NO. 6—CHARGES ON ACCOUNT OF MOTOR VEHICLES ACTS.

"That a sum not exceeding Rs. 28,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Charges on account of Motor Vehicles Acts'."

DEMAND NO. 7—OTHER TAXES AND DUTIES.

"That a sum not exceeding Rs. 1,31,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Other Taxes and Duties'."

DEMAND NO. 8—IRRIGATION

"That a sum not exceeding Rs. 14,52,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Irrigation'."

DEMAND NO. 9—MINISTERS AND ADVISER

"That a sum not exceeding Rs. 78,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Ministers and Adviser'."

DEMAND NO. 10—STATE LEGISLATIVE ASSEMBLY

"That a sum not exceeding Rs. 1,10,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'State Legislative Assembly'."

DEMAND NO. 11—ELECTIONS FOR LEGISLATURES

“That a sum not exceeding Rs. 84,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Elections for Legislatures’.”

DEMAND NO. 12—CHIEF MINISTER'S AND ADVISER'S SECRETARIAT

“That a sum not exceeding Rs. 23,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Chief Minister's and Adviser's Secretariat’.”

DEMAND NO. 13—HOME DEPARTMENT

“That a sum not exceeding Rs. 1,72,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Home Department’.”

DEMAND NO. 14—FINANCE DEPARTMENT

“That a sum not exceeding Rs. 1,10,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Finance Department’.”

DEMAND NO. 15—REVENUE DEPARTMENT

“That a sum not exceeding Rs. 83,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Revenue Department’.”

DEMAND NO. 16—EDUCATION AND HEALTH DEPARTMENT

“That a sum not exceeding Rs. 30,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on

account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Education and Health Department’.”

DEMAND NO. 17—DEVELOPMENT DEPARTMENT

“That a sum not exceeding Rs. 31,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Development Department’.”

DEMAND NO. 18—INDUSTRIES, SUPPLIES AND LABOUR DEPARTMENT.

“That a sum not exceeding Rs. 39,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Industries, Supplies & Labour Department’.”

DEMAND NO. 19—REHABILITATION DEPARTMENT

“That a sum not exceeding Rs. 55,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Rehabilitation Department’.”

DEMAND NO. 20—LAW AND LOCAL SELF GOVERNMENT DEPARTMENT

“That a sum not exceeding Rs. 65,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Law and Local Self Government Department’.”

DEMAND NO. 21—COMMISSIONER

“That a sum not exceeding Rs. 22,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of ‘Commissioner’.”

DEMAND NO. 22—DISTRICT ADMINISTRATION

"That a sum not exceeding Rs. 6,04,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'District Administration'."

DEMAND NO. 23—CIVIL SUPPLIES DIRECTORATE

"That a sum not exceeding Rs. 2,35,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Civil Supplies Directorate'."

DEMAND NO. 24—ADMINISTRATION OF JUSTICE

"That a sum not exceeding Rs. 4,56,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Administration of Justice'."

DEMAND NO. 25—JAILS AND JUDICIAL LOCK-UPS

"That a sum not exceeding Rs. 5,28,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Jails & Judicial Lock-ups'."

DEMAND NO. 26—POLICE

"That a sum not exceeding Rs. 29,06,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Police'."

DEMAND NO. 27—EDUCATION

"That a sum not exceeding Rs. 36,72,100 be granted to the

President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Education'."

DEMAND NO. 28—MEDICAL

"That a sum not exceeding Rs. 11,94,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Medical'."

DEMAND NO. 29—PUBLIC HEALTH

"That a sum not exceeding Rs. 4,25,600 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Public Health'."

DEMAND NO. 30—AGRICULTURE

"That a sum not exceeding Rs. 12,34,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Agriculture'."

DEMAND NO. 31—VETERINARY

"That a sum not exceeding Rs. 2,20,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Veterinary'."

DEMAND NO. 32—CO-OPERATION

"That a sum not exceeding Rs. 1,85,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Co-operation'."

DEMAND No. 33—INDUSTRIES AND SUPPLIES

"That a sum not exceeding Rs. 6,28,500 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Industries and Supplies'."

DEMAND No. 34—MISCELLANEOUS DEPARTMENTS

"That a sum not exceeding Rs. 2,45,700 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Miscellaneous Departments'."

DEMAND No. 35—PUNJABI DEPARTMENT

"That a sum not exceeding Rs. 97,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Punjabi Department'."

DEMAND No. 36—CIVIL WORKS

"That a sum not exceeding Rs. 47,84,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Civil Works'."

DEMAND No. 37—ELECTRICITY SCHEMES—WORKING EXPENSES

"That a sum not exceeding Rs. 10,57,900 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Electricity Schemes—Working Expenses'."

DEMAND No. 38—CAPITAL OUTLAY ON ELECTRICITY SCHEMES (WITHIN THE REVENUE ACCOUNT)

"That a sum not exceeding Rs. 87,100 be granted to the

President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Electricity Schemes (within the Revenue account)'."

DEMAND No. 39—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

"That a sum not exceeding Rs. 4,43,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND No. 40—SUPERANNUATION ALLOWANCES AND PENSIONS

"That a sum not exceeding Rs. 5,16,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Superannuation Allowances and Pensions'."

DEMAND No. 41—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 6,00,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Stationery and Printing'."

DEMAND No. 42—MISCELLANEOUS

"That a sum not exceeding Rs. 3,72,400 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Miscellaneous'."

DEMAND No. 43—EXPENDITURE ON DISPLACED PERSONS

"That a sum not exceeding Rs. 4,87,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the

the charges during the year ending on the 31st day of March 1954, in respect of 'Expenditure on Displaced Persons'."

DEMAND No. 44—MISCELLANEOUS ADJUSTMENTS BETWEEN CENTRAL AND STATE GOVERNMENTS

"That a sum not exceeding Rs. 1,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Miscellaneous Adjustments between Central and State Governments'."

DEMAND No. 45—COMMUNITY DEVELOPMENT PROJECTS

"That a sum not exceeding Rs. 4,29,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Community Development Projects'."

DEMAND No. 46—CONSTRUCTION OF IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS

"That a sum not exceeding Rs. 17,80,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Construction of Irrigation, Navigation, Embankment and Drainage Works'."

DEMAND No. 47—CAPITAL OUTLAY ON SCHEMES OF AGRICULTURAL IMPROVEMENTS AND RESEARCH

"That a sum not exceeding Rs. 22,00,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Schemes of Agricultural Improvements and Research'."

DEMAND No. 48—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES—BHAKRA-NANGAL PROJECT

"That a sum not exceeding Rs. 55,33,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Multipurpose River Schemes—Bhakra Nangal Project'."

DEMAND No. 49—CAPITAL OUTLAY ON SCHEMES OF STATE TRADING

"That a sum not exceeding Rs. 4,28,63,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Schemes of State Trading'."

DEMAND No. 50—ADVANCES BEARING INTEREST

"That a sum not exceeding Rs. 50,03,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Advances Bearing Interest'."

PATIALA AND EAST PUNJAB STATES UNION APPROPRIATION (VOTE ON ACCOUNT) BILL.

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill* to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54."

The motion was adopted.

*Introduced with the recommendation of the President.